

**THE CHALAKUDY AND MALAPPURAM MUNICIPAL
COUNCILS (EXTENSION OF TERM OF OFFICE
OF COUNCILLORS) ACT, 1975**

(Act 5 of 1977)

C O N T E N T S

Preamble :

Sections .

1. Short title and commencement.
 2. Extension of term of office of municipal councillors
 3. Repeal and saving.
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**THE CHALAKUDY AND MALAPPURAM MUNICIPAL
COUNCILS (EXTENSION OF TERM OF OFFICE
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(ACT 5 OF 1977)

An Act to provide for the further extension of the term of office of the councillors of the Chalakudy and Malappuram Municipalities

Preamble.—WHEREAS it is considered necessary to provide for the further extension of the term of office of the councillors of the Chalakudy and Malappuram Municipalities;

BE it enacted in the Twenty-seventh Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Chalakudy and Malappuram Municipal Councils (Extension of Term of Office of Councillors) Act, 1976.

(2) It shall be deemed to have come into force on the 30th day of November, 1976.

2. *Extension of term of office of municipal councillors* —Notwithstanding anything contained in the Kerala Municipalities Act, 1960 (14 of 1961), the term of office of the councillors of the Chalakudy and Malappuram Municipalities constituted under the said Act, which expires on the 30th day of November, 1976, shall extend up to the 1st day of November, 1977.

3. *Repeal and saving.*—(1) The Chalakudy and Malappuram Municipal Councils (Extension of Term of Office of Councillors) Ordinance, 1976 (13 of 1976), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

*Received the assent of the Governor on the 15th day of January, 1977 and published in the Kerala Gazette Extraordinary No. 35 dated 18th January, 1977.